

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. IA 2106/2020 IA 2065/2020 IA 2186/2020
IA 1747/2020 IA 44/2021 IA 45/2021
IA 497/2021 - Sec 30
IA 523/2021 – Sec 66(1) IA 1374/2021
In C.P. (IB)/4137(MB)2018

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2021**

NAME OF THE PARTIES: - Tanya Enterprises Pvt Ltd
V/s
Risa International Ltd.

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). **IA.**
No.1374/2021: - Mr. Gautam Singh, Counsel appeared for the RP. The present IA filed by the Resolution Professional under Section 12A of IBC, 2016 along with rule 11 of NCLT, 2016 r/w Rule 30A of IBBI Regulations. In the present IA the Applicant has prayed that in the 7th CoC meeting of the Corporate Debtor held on 14.05.2021 in which settlement deed dated 07.05.2021 had been confirmed and the settlement had been approved by the 99.53% of the majority by the CoC.

Copy of the minutes of the 7th CoC meeting is also forming part of the present IA. In view of the above settlement deed dully approved by the CoC nothing survives in the Company Petition. Accordingly, the **C.P.(IB)/4137(MB)2018** is **disposed of as withdrawn**. Since the present Company Petition is being disposed of as withdrawn. **IA No. 2106/2020, IA No. 2065/2020, IA No. 2186/2020, IA No. 1747/2020, IA No. 44/2021, IA No. 45/2021, IA No. 497/2021, IA No. 523/2021, IA No. 1374/2021 becomes infructuous** and the same are **disposed of**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)